

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

STARRED QUESTION NO. 165
TO BE ANSWERED ON 14.03.2022

Reservation to EWSs

†*165. SHRI CHUNNI LAL SAHU:

Will the Minister of EDUCATION be pleased to state:

(a) whether it has been made necessary to reserve 25 per cent seats for the students of Economically Weaker Sections (EWSs) in all the private/unaided schools under the Right to Free and Compulsory Education Act, 2009;

(b) if so, the details thereof;

(c) whether the Government has taken any concrete steps to ensure that there is no violation by the School administration in this regard; and

(d) the details of the percentage of seats reserved by the schools in Chhattisgarh for the children of EWSs as well as the number of children benefitted as a result thereof during the last two years?

ANSWER

MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF LOK SABHA
STARRED QUESTION NO. 165 TO BE ANSWERED ON 14th MARCH, 2022 ASKED
BY HON'BLE MP SHRI CHUNNI LAL SAHU REGARDING RESERVATION TO EWSs**

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. The RTE Act is applicable throughout the country.

Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Act and are required to notify the disadvantaged groups and weaker sections, per child cost and start admissions as per the laid down procedure and have a grievance redressal mechanism in place.

Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009. The number of children admitted during 2019-20 and 2020-21 under Section 12(1)(c) of the RTE Act in the State of Chhattisgarh are 276037 and 276961 respectively.
